CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL ALLAHABAD

REGIONAL BENCH - COURT No. I

Service Tax Appeal No.71223 of 2018

(Arising out of Order-in-Appeal No.54/ST/Appeal/Audit LKO/2018 dated 23/02/2018 passed by Commissioner (Audit) Central Goods & Services Tax and Central Excise, Lucknow)

M/s Impulse Micro Electronics Pvt. Ltd. .....Appellant

(B-1/47, Sector-B, Aliganj, Lucknow-226024)

VERSUS

Commissioner (Audit) CGST &

Central Excise, Lucknow ....Respondent

(7-Havelock Road, Lucknow)

APPEARANCE:

A Letter on Record for the Appellant
Shri Santosh Kumar Agarwal, Authorised Representative for the Respondent

CORAM:

HON'BLE SMT. ARCHANA WADHWA, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. - 70123 / 2020

Date of Hearing : 03 February, 2020
Date of Decision : 03 February, 2020

PER: ARCHANA WADHWA

On matter being called, our attention stand drawn to a letter addressed by the advocate for the appellant. It stands disclosed that the appellant has applied for SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCEHME 2019, which stands accepted by the Revenue. In support, he has produced SVLDRS-4, discharge certificate.

Learned DR appearing for the revenue clarifies that SVLDRS-4 certificate is in full and final acceptance of the discharge made by the assessee under the said scheme. In that case the present appeal is required to be disposed of as withdrawn. We, order accordingly

(Dictated and pronounced in open court)

Sd/-
(Archana Wadhwa)
Member (Judicial)

Sd/-
(Anil G. Shakkarwar)
Member (Technical)

Lks